

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:101

ANSWERED ON:10.07.2009

UPDATING OF LAND RECORDS

Ahir Shri Hansraj Gangaram;Reddy Shri Magunta Srinivasulu

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Union Government has launched any new programme for strengthening revenue administration, updating of land records and survey/resurvey of land in the country;
- (b) if so, the salient features of the programme;
- (c) whether proposals from the State Governments have been received by the Union Government in this regard;
- (d) if so, the details thereof and the action taken by the Government thereon, State-wise; and
- (e) the details of the assistance provided to various States under the said programme since inception, State-wise?

**Answer**

MINISTER OF RURAL DEVELOPMENT (DR. C.P. JOSHI)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 101 due for answer on 10.7.2009 regarding updating of land records

(a) Yes, Sir.

(b) The Cabinet, in its meeting held on 21st August, 2008, had approved merging of the Centrally-sponsored schemes of Strengthening of Revenue Administration and Updating of Land Records (SRA&ULR) and Computerisation of Land Records (CLR) and their replacement with a modified Centrally-sponsored scheme in the shape of the National Land Records Modernization Programme (NLRMP).

The salient features of the new Programme are the following:

# The NLRMP has been conceptualized as a major system and reform initiative that is concerned not merely with computerization, updating and maintenance of land records and validation of titles, but also as a programme that will add value and provide a comprehensive database for planning developmental, regulatory and disaster management activities by providing location-specific information, while providing citizen services based on land records data.

# A system for concurrent and continuous updating of land records based on current changes will be in operation in all the tehsils, taluks, revenue circles, etc. Simultaneously, steps will be taken for comprehensive survey/re-survey of land using modern technology like High Resolution Satellite Imagery, aerial photography, electronic total stations, GPS etc.

# A major focus of the Programme will be on citizen services, such as providing records of rights (RoRs) with maps; other land-based certificates such as caste certificates, income certificates (particularly in rural areas), domicile certificates; information for eligibility for development programmes; land passbooks, etc.

# The activities to be supported under the Programme, inter alia, include computerization of the records of rights (RoRs), digitization of maps and updating of land records, survey/ resurvey using modern technology including aerial photogrammetry, computerization of registration, automatic generation of mutation notices, inter connectivity amongst revenue offices and connectivity between registration and revenue offices along with training & capacity building of the concerned officials and functionaries.

# The programme is to be implemented in a time-bound manner and it is expected that all the districts in the country will be covered by the end of the 12th Plan. Further, all the activities under the NLRMP are to converge in the district and district will be the unit of implementation.

# Under the Programme, the Central Govt. is providing financial assistance to the States - 100% for the Components of Computerization of textual & spatial land records, training and capacity building, 50% for survey/resurvey and modern record rooms and 25% for computerization of Registration offices and their connectivity to revenue offices.

# It has been decided that the Central share shall be released in two installments, the first installment being 75% of the sanctioned amount. Upon utilization of 60% of the first installment, States/UTs will be eligible to get the second installment of 25%.

(c) Yes, Sir.

(d) The proposals received from the States and UTs were examined and placed before the Project Sanctioning & Monitoring Committee under the NLRMP, which sanctioned the amounts as per the admissibility and approved funding pattern, to 20 States/UTs for covering 69 districts during the year 2008-09. Seventy-five per cent of total sanctioned Central share amount to each State/UT was released as the first installment.

(e) During 2008-09, which also happened to be the first year of the new programme, the Project Sanctioning and Monitoring Committee sanctioned Rs.255.73 crore for release towards Central share. Accordingly, funds to the tune of Rs.192.04 crores were released as 1st installment.

The details of funds sanctioned by the Committee and released to the States/UTs under the programme during 2008-09 and 2009-10 (up to 30th June, 2009) are given in the Annexure.